

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4298/2020

(Arising out of impugned final judgment and order dated 14-01-2020 in WP No. 36422/2018 passed by the High Court of Karnataka At Bengaluru)

RAJEEV CHANDRASEKHAR

Petitioner(s)

VERSUS

IFCI LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.29867/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)
THROUGH MENTIONING BRANCH(MM)

Date :24-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sajjan Poovaya, Sr. Adv.
Mr. Mahesh Agawal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Anirudh Bhatia, Adv.s
Mr. Mrinal Shankar, adv.
Mr. Saransh Jain, Adv.
Mr. Pratibhanu S Kharola, Adv.
Ms. Raksha Agarwal, Adv.
Mr. E.C. Agrawala, AOR

For Respondent(s)

Mr. Sameer Abhyankar, AOR
Mr. Amish Tandon, Adv.
Mr. Ayush Beotra, Adv.
Mr. Akshay Joshi, Adv.
Mr. Lakshya Sachdeva, Adv.
Mr. Samarth Arora, Adv.UPON hearing the counsel the Court made the following
O R D E RWe see no reason to entertain this petition.
Accordingly, the special leave petition is dismissed.

Pending application stands disposed of.

[CHARANJEET KAUR]
A.R. -CUM-P.S.[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR